GOVERNMENT OF INDIA MINISTRY OF PANCHAYATI RAJ LOK SABHA UNSTARRED QUESTION NO. 1067 ANSWERED ON 13.12.2022

MISAPPROPRIATION OF PANCHAYAT FUNDS

†1067. SHRI RAMDAS C. TADAS:

Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) whether the Government has received any complaints regarding misappropriation of Panchayat funds in various States/UTs;
- (b) if so, the details thereof, State/UT-wise including Maharashtra and Jharkhand;
- (c) the funds allocated to Panchayats during the last three years and the current year, State/UT-wise; and
- (d) the details of steps taken/being taken by the Government to ensure balanced development of all villages through Panchayati Raj Institutions in the country?

ANSWER

THE MINISTER OF STATE FOR PANCHAYATI RAJ

(SHRI KAPIL MORESHWAR PATIL)

(a)& (b) The State/UTs- wise number of complaints on misappropriation of Panchayat Funds including from the States of Maharashtra and Jharkhand as received in the year 2022 (as on 08.12.2022) is at **Annexure-I.**

(c) The year-wise funds allocated/released under the (i) Fourteenth and Fifteenth Finance Commissions, (ii) the scheme of Incentivization of Panchayats (IoP) under which awards including financial incentives are given to the best performing Panchayats in recognition of their good work for improving delivery of services and public goods and (iii) the Scheme of Rashtriya Gram Swaraj Abhiyan (RGSA) for capacity building of the elected representatives and their functionaries of the Panchayati Raj Institutions (PRIs) during the last three years and current year are at **Annexure-II, Annexure-III and Annexure-IV** respectively.

(d) Article 243G of the Constitution envisages the Panchayats as institutions of self government and provides that the legislature of a State may, by law, endow the Panchayats

with such powers and authority as may be necessary to enable them to function as institutions of self-government and for the preparation of plans and implementation of schemes for economic development and social justice. Accordingly, the Constitution has empowered the States to take steps for devolution of powers, authority, and responsibilities of Panchayati Raj Institutions which are essential for their effective functioning and success. In this regard, Ministry of Panchayati Raj reviews their performance from time to time, through studies, review meetings, field visits, video conferencing, Information Technology applications, Common Review Missions etc.

In addition to devolution of financial resources through Central Finance Commission grants to the Panchayats, the Ministry of Panchayati Raj, under its Centrally Sponsored Scheme of Rashtriya Gram Swaraj Abhiyan, builds the capacity of Panchayati Raj Institutions to enable them to prepare effective Panchayat Development Plans by way of convergence of resources from various schemes and programmes of both Central and State Governments and utilising Central Finance Commission Grants for overall socio-economic development of the Panchayats with overriding priorities of achieving Sustainable Development Goals.

Annexure referred to in reply to part (a) & (b) of the Lok Sabha Unstarred Question No. 1067 answered on 13.12.2022 regarding Misappropriation of Panchayat Funds.

State/UT-wise Number of Complaints on Misappropriation of Panchayat Funds in the year 2022 (as on 08.12.2022)

Sl.	State	Number of Complaints				
No.						
1.	Andhra Pradesh	1				
2.	Assam	0				
3.	Bihar	23				
4.	Chhattisgarh	7				
5.	Gujarat	4				
6.	Haryana	7				
7.	Himachal Pradesh	1				
8.	J & K	1				
9.	Jharkhand	1				
10.	Karnataka	1				
11.	Madhya Pradesh	11				
12.	Maharashtra	5				
13.	Punjab	2				
14.	Rajasthan	7				
15.	Odisha	0				
16.	Tamil Nadu	3				
17.	Uttar Pradesh	22				
18.	Uttarakhand	0				
19.	West Bengal	0				

Annexure-II

Annexure referred to in reply to part (c) of the Lok Sabha Unstarred Question No. 1067 answered on 13.12.2022 regarding Misappropriation of Panchayat Funds.

State-wise details of funds allocated to the Panchayats under Finance Commission during the last three year and current year.

Sl.	States	Fourteenth	Fifteenth Finance Commission (XV FC)			
No.		Finance Commission				
		(XIV FC)				
		2019-20	2020-21	2021-22	2022-23	
1.	Andhra Pradesh	2622.13	2625.00	1939.00	2010.00	
2	Arunachal Pradesh	248.44	231.00	170.00	177.00	
3	Assam	1641.19	1604.00	1186.00	1228.00	
4	Bihar	6368.25	5018.00	3709.00	3842.00	
5	Chhattisgarh	1588.94	1454.00	1075.00	1114.00	
6	Goa	40.53	75.00	55.00	57.00	
7	Gujarat	2616.26	3195.00	2362.00	2446.00	
8	Haryana	1176.68	1264.00	935.00	968.00	
9	Himachal Pradesh	548.36	429.00	317.00	329.00	
10	Jammu & Kashmir*	1049.49	-	-	-	
11	Jharkhand	1832.12	1689.00	1249.00	1293.00	
12	Karnataka	2814.39	3217.00	2377.00	2463.00	
13	Kerala	1217.3	1628.00	1203.00	1246.00	
14	Madhya Pradesh	4107.48	3984.00	2944.00	3050.00	
15	Maharashtra	4555.7	5827.00	4307.00	4461.00	
16	Manipur	62.43	177.00	131.00	135.00	
17	Meghalaya#	-	182.00	135.00	140.00	
18	Mizoram#	-	93.00	69.00	71.00	
19	Nagaland#	-	125.00	92.00	96.00	
20	Odisha	2681.59	2258.00	1669.00	1728.00	
21	Punjab	1239.58	1388.00	1026.00	1062.00	
22	Rajasthan	4130.9	3862.00	2854.00	2957.00	
23	Sikkim	44.99	42.00	31.00	33.00	
24	Tamil Nadu	2659.5	3607.00	2666.00	2761.00	
25	Telangana	1628.68	1847.00	1365.00	1415.00	
26	Tripura	101.71	191.00	141.00	147.00	
27	Uttar Pradesh	10840.04	9752.00	7208.00	7466.00	
28	Uttarakhand	570.44	574.00	425.00	440.00	
29	West Bengal	4300.01	4412.00	3261.00	3378.00	
Total	0	60687.13	60750.00	44901.00	46513.00	

* Jammu & Kashmir became Union Territory from the year 2019-20

Funds under XIV FC not recommended to Non-Part IX States

Annexure-III

Annexure referred to in reply to part (c) of the Lok Sabha Unstarred Question No. 1067 answered on 13.12. 2022 regarding Misappropriation of Panchayat Funds.

State/UT-wise Funds Released Under Incentivisation of Panchayats Scheme during the Last Three Years and Current Year

(Rs.	in	crore)
(1.3.		crore,

Sl.	States/ UTs	2019-20	2020-21	2021-22	2022-23
No.					(as on 08-12-22)
1.	Andaman & Nicobar	0.05	0.18	0	0.36
	Islands				
2.	Andhra Pradesh	2.20	2.47	2.95	2.59
3.	Arunachal Pradesh	0.50	0.15	0.85	0.85
4.	Assam	0.97	1.59	1.62	1.59
5.	Bihar	0.25	2.76	2.27	2.3
6.	Chhattisgarh	1.55	1.54	1.6	1.69
7.	Dadra & Nagar Haveli	0	0.70	0.35	0.25
8.	Daman & Diu	0	0.35	0.32	
9.	Goa	0	0	0	0
10.	Gujarat	0.05	3.62	1.88	1.87
11.	Haryana	0.05	2.86	1.48	0.58
12.	Himachal Pradesh	1.33	1.54	1.41	1.44
13.	Jammu & Kashmir	0.05	0.60	0.36	1.4
14.	Jharkhand	1.36	1.52	1.59	1.59
15.	Karnataka	1.63	0.10	1.87	2.13
16.	Kerala	0.25	1.75	2.1	2.65
17.	Ladakh	0	0	0	0.43
18.	Lakshadweep	0	0.05	0.3	0
19.	Madhya Pradesh	2.35	0.05	5.13	2.72
20.	Maharashtra	0	2.31	4.6	2.71
21.	Manipur	0.78	0.25	1.76	0.94
22.	Meghalaya	0.05	0	0.05	0.05
23.	Mizoram	0	0	0.25	0.3
24.	Nagaland	0	0.26	0.36	0
25.	Odisha	0	2.97	1.87	2.89
26.	Punjab	1.62	1.64	1.74	1.68
27.	Rajasthan	1.34	1.83	1.72	1.88
28.	Sikkim	0.81	0.86	0.86	0.86
29.	Tamil Nadu	0.05	3.56	1.87	1.8
30.	Telangana	0.05	2.91	1.68	2.46
31.	Tripura	1.06	1.36	1.43	1.4
32.	Uttarakhand	0.05	2.96	1.49	1.51
33.	Uttar Pradesh	4.70	4.79	4.78	3.83
34.	West Bengal	1.60	1.65	1.95	2.75
	Total	24.70	49.18	52.49	49.5

Annexure referred to in reply to part (c) of the Lok Sabha Unstarred Question No. 1067 answered on 13.12.2022 regarding Misappropriation of Panchayat Funds.

State/UT-wise Funds Released Under RGSA Scheme during the Last Three Years and Current Year

SI.	State/ UT	2019-20	2020-21	2021-22	2022-23 (as on
No.	State/ C1	2017-20	2020-21	2021-22	08.12.2022)
1	Andaman & Nicobar Islands	0.00	0.00	0.00	0.00
2	Andhra Pradesh	0.00	22.34	38.54	0.00
3	Arunachal Pradesh	39.59	0.00	30.07	108.69
4	Assam	23.22	26.12	44.04	44.34
5	Bihar	0.00	0.00	63.77	0.00
6	Chhattisgarh	0.00	4.04	7.93	0.00
7	Dadar & Nagar Haveli	0.00	0.00		0.00
7	Daman & Diu	0.00	0.00	0.00	
8	Goa	0.00	0.00	0.59	0.00
9	Gujarat	0.00	0.00	0.00	0.00
10	Haryana	0.00	9.89	0.00	0.00
11	Himachal Pradesh	10.00	22.10	32.42	60.645
12	Jammu & Kashmir	6.19	25.00	40.00	0.00
13	Jharkhand	0.00	2.34	7.74	0.00
14	Karnataka	0.00	0.44	29.15	36
15	Kerala	0.00	8.13	12.00	30.40
16	Ladakh	-	2.15	1.08	0.00
17	Lakshdweep	0	0.00	0.00	0.00
18	Madhya Pradesh	85.48	71.42	47.11	0.00
19	Maharashtra	8.44	66.76	73.34	37.84
20	Manipur	4.54	3.41	2.98	0.00
21	Meghalaya	2.63	3.97	0.00	0.00
22	Mizoram	0.50	21.19	5.56	14.27
23	Nagaland	3.94	3.72	4.58	0.00
24	Odisha	0.00	2.94	1.33	11.397
25	Puducherry	0.00	0.00	0.00	0.00
26	Punjab	0.00	13.45	10.78	34.253
27	Rajasthan	0.00	12.98	17.27	0.00
28	Sikkim	5.10	4.75	1.19	6.01
29	Tamil Nadu	5.30	56.88	39.89	0.00
30	Telanagana	0.00	12.00	0.00	0.00
31	Tripura	0.00	2.53	4.67	0.00
32	Uttar Pradesh	169.92	32.54	83.08	0.00
33	Uttarakhand	23.79	26.75	0.00	42.48
34	West Bengal	44.10	33.52	15.14	0.00
	Total	432.74	491.34	614.25	426.325